

GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF HIGHER EDUCATION

RAJYA SABHA

UNSTARRED QUESTION NO. 1147
TO BE ANSWERED ON 11.02.2021

Steering Committee of Central Universities

1147. # SHRI VIVEK THAKUR:

Will the Minister of EDUCATION be pleased to state:

- (a) whether Central Universities have any Steering Committee, which consists of local MPs from Rajya Sabha and Lok Sabha;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

ANSWER

MINISTER OF EDUCATION
(SHRI RAMESH POKHRIYAL 'NISHANK')

(a) to (c): The Central Universities are autonomous institutions governed under the provisions of their Acts, Statutes and Ordinances framed thereunder. There is no statutory provision of Steering Committee in Central Universities. However, some Central Universities have statutory provision for their Board of Management and Court to have the representatives of Legislatures. The details of such Central Universities are annexed.

Annexure

Annexure as referred to in reply to parts (a) to (c) of Rajya Sabha Unstarred Question No. 1147 for 11.02.2021 regarding Steering Committee of Central Universities asked by Shri Vivek Thakur, Hon'ble Member of Parliament.

Sr. No.	Name of Central University	Statutory Body	Provision in their Statutes
1.	Babasaheb Bhimrao Ambedkar University	Board of Management	Three representative of the House of the People and the Council of States, two to be nominated by the Speaker of the House of the People and one by the Chairman of the Council of States from amongst the Members thereof.
2.	Assam University	Court	Six representatives of Parliament, four to be nominated by the Speaker of the Lok Sabha from among the member thereof and two to be nominated by the Chairman of the Rajya Sabha from among the members thereof.
3.	Jamia Millia Islamia	Court	Three members of the Parliament, two to be nominated by the Speaker of the Lok Sabha and one by the Chairman of the Rajya Sabha.
4.	North-Eastern Hill University	Court	Six representatives of Parliament, four to be nominated by the Speaker of the Lok Sabha from among the members thereof and two to be nominated by the Chairman of the Rajya Sabha from among the members thereof. However, in the event that a member of Parliament becomes a Minister or Speaker / Deputy Speaker / Lok Sabha or Deputy Chairman, Rajya Sabha, her/his nomination/ election on the Statutory Body shall be deemed to have been terminated.
5.	Jawaharlal Nehru University,	Court	Ten representatives of Parliament, six to be nominated by the Speaker of the Lok Sabha and four by the Chairman, Rajya Sabha.
6.	Manipur University	Court	All members of the Parliament from Manipur. Three members of the Parliament nominated by the Speaker of the Lok Sabha, other than the members of Parliament from Manipur Two members of the Parliament nominated by the Chairman, Rajya Sabha, other than the members of Parliament from Manipur.
7.	Banaras Hindu University	Court	Three representatives of Parliament, two to be nominated by the Speaker of the Lok Sabha from among the members thereof and one to be nominated by the Chairman of the Rajya Sabha from among the members thereof, provided that consequent as a member of Parliament becoming a Minister or Speaker/Deputy Speaker, Lok Sabha or Deputy Chairman, Rajya Sabha, his/her nomination/ election of the Statutory body shall be deemed to have been terminated.
8.	University of Hyderabad	Court	Five representatives of Parliament, three to be nominated by the Speaker of the Lok Sabha and two by the Chairman of the Rajya Sabha from amongst the members thereof.

9.	University of Delhi	Court	Three members of Parliament, two to be elected by the Lok Sabha, from among its own members, in such manner as the Speaker may direct and one to be elected by the Rajya Sabha from among its own members in such manner as the Chairman may direct. Provided further that if a Member of Parliament becoming a Minister or Speaker/Deputy Speaker Lok Sabha or Deputy Chairman, Rajya Sabha his/her nomination/election on the Statutory Body shall be deemed to have been terminated.
10.	University of Allahabad	Court	Three representatives of Parliament, two to be elected by the Lok Sabha from amongst its own members, in such manner as the Speaker may direct, and one to be elected by the Rajya Sabha from amongst its own members, in such manner as the Chairman may direct; provided that consequent upon a Member of Parliament becoming a Minister or Speaker/ Deputy Speaker, Lok Sabha or Deputy Chairman, Rajya Sabha, his election to the Court shall be deemed to have been terminated.
11.	Visva-Bharati	Court	Five representative of Parliament, three to be nominated by the Speaker of the Lok Sabha from among its members and two to be nominated by the Chairman of the Rajya Sabha from among its members.
12.	Rajiv Gandhi University	Court	One Member of Parliament each from Rajya Sabha and Lok Sabha.
13.	Tripura University	Court	Two representatives of Parliament, one to be nominated by the Speaker of the Lok Sabha from among the members thereof and one to be nominated by the Chairman of the Rajya Sabha from among the members thereof. However, in the event that a member of Parliament becomes a Minister or Speaker / Deputy Speaker / Lok Sabha or Deputy Chairman, Rajya Sabha, her/his nomination/ election on the Statutory Body shall be deemed to have been terminated.
14.	Pondicherry University	Court	One Member of Lok Sabha and One Member of Rajya Sabha
15.	Aligarh Muslim University	Court	Ten members of Parliament, six to be elected by the House of the People (Lok Sabha) from amongst its members and four to be elected by the Council of States (RajyaSabha) from amongst its members
16.	Mizoram University	Court	Three representatives of Parliament, two to be nominated by the Speaker of the Lok Sabha from among the members thereof and one to be nominated by the Chairman of the Rajya Sabha from among the members thereof
17.	Nagaland University	Court	Three members of the Parliament, two to be nominated by the Speaker of the Lok Sabha from among the members thereof and one to be nominated by the Chairman of the Rajya Sabha from among the members thereof.